

the proposed shift which was, however, allowed by the Government of India in the interest of the speedy implementation of the Scheme, which would otherwise have been delayed.

Violation of Import and Export Regulations

2385. Shri Maheswar Naik: Will the Minister of Commerce and Industry be pleased to state the number of cases of violation of import and export regulations which have come to the notice of Government during the current year so far and the manner in which these cases have been dealt with?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): So far 263 cases have come to notice since the beginning of 1963. In such cases, departmental enquiry is conducted and on establishing the offence on the part of accused party, the following action is taken:—

- (a) Suspension or debarring from the grant of licences for a specified period in terms of the provisions of the Import (Control) Order, 1955 and Exports (Control) Order, 1958.
- (b) Prosecution under Section 5 of the Imports and Exports (Control) Act, 1947.

18 cases have been closed as nothing incriminating could be established and in 10 cases the parties have been placed under suspension. In the remaining 235 cases, enquiries are being made.

Shortage of Clothing Materials

**2386. { Shri Balroind Verma:
Shri Vishwa Nath Pandey:**

Will the Minister of Economic and Defence Coordination be pleased to state:

- (a) whether it is a fact that clothing material for defence purposes is in short supply; and

(b) if so, the steps taken to meet this shortage?

The Minister of Supply in the Ministry of Economic and Defence Coordination (Shri Hathi): (a) and (b). After the Emergency, very large demands for clothing materials were placed by the Defence Services for supplies to be completed by September 1963. Contracts for the bulk of the requirements have already been placed on the industry. Some time is needed to step up production, in several cases ten to twenty-fold, to enable industry to produce to special Defence requirements. The capacity that has now been built up matches substantially with the requirements. This has been possible by increasing the rate of supplies from existing suppliers as also bringing in new sources of supply.

Enquiry Committee on Muslim Laws

**2387. { Shri Ram Harkh Yadav:
Shri Yashpal Singh:**

Will the Minister of Law be pleased to state:

- (a) whether Government propose to make changes in the personal laws of the Muslims in India;
- (b) whether Government propose to appoint a Committee for the study of the existing personal laws; and
- (c) if so, whether the Committee will consist of non-Muslims also?

The Minister of Law (Shri A. K. Sen): (a) and (b). Government propose to set up a small committee to examine the changes made in the personal laws of Muslims in countries which are predominantly Muslim and make such recommendations as it thinks proper.

(c) The composition of the committee and its terms of reference etc. have not yet been finalised. It is therefore premature to say whether the committee would include non-Muslims also.